

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

M.A. 565/98
(O.A. 88/97)

Present: Hon'ble Mr. D. Purkayastha, Judicial Member.

Hon'ble Mr. B.P. Singh, Administrative Member.

PARTHA DAS

- V E R S U S -

UNION OF INDIA AND ORS. (TELECOM)

For the applicant : Mr. A. Mansoor, counsel.

For the respondents : Mr. B.K. Chatterjee, counsel.

Heard on 18.3.99

O R D E R

Order on 18.3.99

D. Purkayastha, JM

Heard Id. counsel of both the parties. It is found that the O.A. 88/97 was dismissed for default by an order dated 3.11.98 passed by this Tribunal. It was dismissed on the ground that Ms. Mondal, Id. counsel appearing on behalf of Mr. Mansoor who was originally appointed by the applicant could not produce the vakalatnama for adjournment.

2. But Mr. Chatterjee, Id. counsel for the respondents submits that the application is found contrary to the facts stated in the order. However, considering the submission of Mr. Mansoor, Id. counsel for the applicant, we are satisfied that it is a fit case for restoration of the O.A. which was dismissed on 3.11.98. Thereby the O.A. 88/97 is hereby restored to its original file and its number for admission hearing. The matter will be listed on 3.6.99. Thus M.A. stands disposed of.

3. No order is passed as to costs.

B.P. Singh

(B.P. Singh)
Member (A)


(D. Purkayastha)
Member (J)